

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 299 of 2014 (SZ)

Applicant(s)

M/s. S.P. Surendranath Karthik
Madipakkam, Chennai and

Respondent(s)

Vs. The General Manager, Southern Railway
Chennai and 12 others.another

Legal Practitioners for Applicant(s)

Mr. Kaushik N. Sharma

Legal Practitioners for Respondents

Mr. K. Muthamil Raja for R-1
Shri. Suryaprakash for R-2 to R-5
M/s. Abdul Saleem, S. Saravanan and
Vidyalakshmi for R-6 & R-7
Smt. H. Yasmeen Ali for R-8 and R-9
Shri. D.S. Ekambaram for R-10
Smt. Me. Sarashwathy for R-11
M/s. M.K. Subramanian &
P. Velmani for R-12
M/s. S. Prabhu for R-13

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Note of the Registry	Orders of the Tribunal
Order No.3	<p>Date: 26th May, 2017</p> <p>Mr. E. Manoharan, the learned counsel appearing for the State of Tamil Nadu submitted that the State Government is always prepared to spend the amount for the purpose of rehabilitation of encroachers, so that the encroachers of the Railway lands can be removed. It is only after the encroachers are removed, the question of direction will arise for the purpose of securing the same.</p> <p>In such view of the matter the learned counsel submitted that the Government of Tamil Nadu is taking steps for the purpose of requesting of sharing the financial</p>

burden in respect of the activities. Let the affidavit be filed to give further directions.

Post the matter on 19.07.2017.

.....J.M.
(Justice Dr. P. Jyothimani)

.....E.M.
(Shri P.S. Rao)

